

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.59/(MAH)/2014  
CA No.

CORAM:

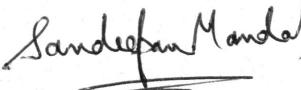
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Mr. Prakash Mishra

V/s.  
M/s. Durgeshwari Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Mahesh Mahadkar Adv. Poonam Teelde :by Mr. M.A. Mahadkar	Respondent	
2.	Adv. Sandeepan Mandal	Petitioner	

ORDER

1CP No.59/397-398/CLB/MB/MAH/2014

1. The Learned Representatives from the side of the Petitioner and respondent in person along with Learned Representative are present.
2. The Learned Representative of the Petitioner is seeking adjournment on the ground that the Senior Advocate is held up and cannot represent the matter. However, it is also found that letter of Authority has not been filed by the said Learned Representative of the Petitioner.

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3. The past record of the case have revealed that the Petitioner has sought so many adjournments. On 14.09.2016, an observation was made that the Petitioner is not serious to pursue the matter. However, considering the request made for adjournment by the Petitioner, the same is granted subject to the payment of costs of Rs. 5,000/- (Rupees Five Thousand only) to be paid to the Respondent before the next date of hearing. Pleadings are complete in this case.
4. Let this matter be enlisted for final hearing on **09.03.2017**.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**7<sup>th</sup> February, 2017.**